

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:6422  
ANSWERED ON:05.05.2010  
MISUSE OF FUNDS BY CIL  
Gowda Shri D.B. Chandre;Mahant Dr. Charan Das

**Will the Minister of COAL be pleased to state:**

- (a) Whether the Coal India Limited (CIL) and its subsidiaries collected a huge amount of funds from employees on various occasions but did not deposit it in Prime Minister's Relief Fund under Income Tax Relief;
- (b) if so, the details thereof and the reasons therefor during the last three years and the current year, occasion-wise and year-wise;
- (c) whether the Government has conducted any inquiry in this regard;
- (d) if so, the outcome thereof; and
- (e) the action taken against the guilty officials along with the name and designation?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRI PRAKASH JAISWAL)

(a): No Sir.

(b to e): In view of the reply at (a), question does not arise.